

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 463/TL/2025

Coram:

Shri Ramesh Babu V., Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 28th June, 2025

In the matter of

Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to Anantapur II REZ Transmission Limited.

And

In the matter of

Anantapur II REZ Transmission Limited,
First Floor, Urjanidhi, 1 Barakhamba Lane,
Connaught Place, New Delhi-110001.

...Petitioner

VERSUS

1. Central Transmission Utility of India Limited,
Shram Shakti Bhawan,
Rafi Marg, New Delhi-110001.

2. PFC Consulting Limited,
Corporate Office, Ninth Floor ('A' Wing),
Statesman House Building, Barakhamba Road, Connaught Place,
New Delhi-110001.

3. Kerala State Electricity Board Limited,
Vydyuthi Bhavan, KSEB Ltd.,
Thiruvananthapuram– 695004, Kerala.

4. Tamil Nadu Generation & Distribution Corporation,
NPKRR Maaligai, 144 Anna Salai,
Chennai–600002, Tamil Nadu.

5. Karnataka Power Transmission Corporation Limited.
Corporate Office, KPTCL, Kaveri Bhavan, K.G Road,
Bengaluru-560009, Karnataka.

6. Southern Power Distribution Company of Andhra Pradesh Limited,

APPCC, Vidyut Soudha, Gunadala,
Vijayawada- 520004, Andhra Pradesh.

7. Transmission Corporation of Andhra Pradesh Limited,
Power Systems & Commercial, APTRANSCO,
Vidyut Soudha-520004, Vijayawada.

8. Gulbarga Electricity Supply Company Limited,
PTC Section, Station Main Road, Opp. Parivar Hotel, GESCOM,
Kalaburagi, Gulbarga-585102, Karnataka.

9. Transmission Corporation of Telangana Limited,
6-3-572 Vidyut Sauda, Khairatabad,
Hyderabad-500082, Telangana.

10. Bangalore Electricity Supply Company,
BESCOM, K.R. Circle,
Bengaluru-560001, Karnataka.

11. Renew Solar Power Private Limited,
138, Ansal Chamber, Bika Ji Cama,
Chamber, New Delhi-110029.

12. Chamundeshwari Electricity Supply Corporation Limited,
No.29, Corporate Office, CESC Mysore, Vijayanagar 2nd Stage,
Hinkal, Mysuru-570017, Karnataka.

13. Mangalore Electricity Supply Company Limited,
Corporate Office, Mescom, Mescom Bhavana,
Kavoor Cross Road, Bejai,
Mangalore-575004, Karnataka.

14. JSW Renew Energy Limited,
JSW Centre, BKC, Bandra East,
Mumbai- 400051, Maharashtra.

15. Renew Surya Ojas Private Limited,
138, Ansal Chamber - II, Bikaji Cama Place,
New Delhi-110066.

16. Ayana Renewable Power Six Private Limited,
S 2904, 29th Floor, World Trade Center, Brigade Gateway Campus, 26/1,
Dr. Rajkumar Road, Rajajinagar-560055, Bangalore.

17. Eastern Power Distribution Company of Andhra Pradesh Limited,
Chief General Manager, RA&PP, Corporate Office,
Seethammadhara, P&T Colony, Visakhapatnam-530013, Andhra Pradesh.

18. Hubli Electricity Supply Company Limited,

Corporate Office PB Road, Navanagar Hubballi,
Hubli– 580025, Karnataka.

Parties present:

Shri Matrugupta Mishra, Advocate, AIIRTL

Shri Sandeep Raj Purohit, AIIRTL

Shri Nipun Dave, Advocate, AIIRTL

Ms. HK Madhulika Murthy, PFCCL

ORDER

The Petitioner, Anantapur II REZ Transmission Limited, has filed the present Petition for the grant of a transmission licence under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the inter-State transmission system for “Transmission System for Evacuation for Integration of Anantapur-II REZ - Phase-I (for 4.5 GW)” (hereinafter referred to as “Project”) on a Build, Own, Operate and Transfer basis, consisting of the following elements:

Transmission System for Integration of Anantapur-II REZ – Phase-I (for 4.5 GW)		
S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
1.	Establishment of 4x1500 MVA, 765/400 & 6x500 MVA, 400/220 kV Ananthapuram-II Pooling Station near Kurnool, Andhra Pradesh along with 2x330 MVA (765 kV) bus reactors at Ananthapuram-II PS with provision of two (2) sections of 4500 MVA each at 400 kV level. • 765/400 kV, 1500 MVA, ICTs – 4 Nos. (13x500 MVA incl. 1 spare unit) • 765 kV ICT bays – 4 Nos. • 400 kV ICT bays – 4 Nos. • 400/220 kV, 500 MVA, ICTs – 6 Nos. • 400 kV ICT bays – 6 Nos.	24 months (31.03.2027)

	• 220 kV ICT bays – 6 Nos. • 765 kV line bays – 4 Nos. (at Ananthapuram-II PS for termination of Ananthapuram-II – Davanagere and Ananthapuram-II – Cuddapah 765kV D/C lines) • 765 kV, 330 MVar Bus Reactor – 2 Nos. • 765 kV Bus Reactor bays – 2 Nos. • 220 kV line bays – 6 Nos. • 220 kV Bus Sectionalizer : 1 set • 220 kV Bus Coupler (BC) Bay – 2 Nos. • 220 kV Transfer Bus Coupler (TBC) Bay – 2 Nos. Future Space Provisions: • 765/400 kV, 1500 MVA, ICTs – 2 Nos. • 765 kV ICT bays – 2 Nos. • 400 kV ICT bays – 2 Nos. • 400/220 kV, 500 MVA, ICTs – 12 Nos. • 400 kV ICT bays – 12 Nos. • 220 kV ICT bays – 12 Nos. • 765 kV line bays – 8 Nos. (with provision for SLR) • 400 kV line bays – 12 Nos. (with provision for SLR) • 220 kV line bays – 20 Nos. • 220 kV Bus Sectionalizer : 2 sets • 220 kV Bus Coupler (BC) Bay – 2 Nos. • 220 kV Transfer Bus Coupler (TBC) Bay – 2 Nos. • 400 kV Bus Sectionalizer : 1 set	
2.	Ananthapuram-II – Davangere 765 kV D/C line with 240 MVar SLR (convertible) at Ananthapuram-II end on both circuits • 765 kV line bays – 2 Nos. (at Davanagere PS) • 765 kV, 240 MVar SLR at Ananthapuram-II PS – 2 Nos. (7x80 MVar including 1 switchable spare unit)	
3.	Ananthapuram-II – Cuddapah 765 kV D/C line with 330 MVar SLR (convertible) at Ananthapuram-II end on both circuits • 765 kV line bays – 2 Nos. (at Cuddapah)	

	765 kV, 330 MVar SLR at Ananthapuram-II PS – 2 Nos. (7x110 MVar including 1 switchable spare unit for both bus reactor and line reactor)	
4.	+300 MVar STATCOM at Ananthapuram-II PS along with 2x125 MVar MSR 400 kV bay – 1 No.	
Note: <i>i. POWERGRID shall provide space for 2 Nos. of 765 kV GIS line bays (only 765 kV line terminal equipments) at Cuddapah for termination of Ananthapuram-II PS – Cuddapah 765 kV D/C line.</i> <i>ii. Developer of Davanagere PS shall provide space for 2 Nos. of 765 kV line bays at Davanagere PS for termination of Ananthapuram-II PS – Davanagere 765 kV D/C line.</i>		

2. The Petitioner has made the following prayers:

“a) Issue the Transmission Licence to the Petitioner for establishing, operating and maintaining the Transmission System of “Transmission System for Evacuation for Integration of Anantapur-II REZ - Phase-I (for 4.5 GW)”, comprising of assets/ elements as detailed in the present petition, in terms of the provisions of RFP dated 15.10.2024 and Transmission Service Agreement dated 31.03.2025 read with Sections 14, 15 and 79 (1) (e) of the Electricity Act;

b) Allow the Transmission Project, as detailed in the present Petition, to be part of the Inter-State Transmission System and direct that the recovery of transmission charges shall be in accordance with the terms of the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and losses) Regulations, 2020 and subsequent amendments/ enactments, thereto;

c) Condone any inadvertent errors omissions/ errors/ shortcomings and permit the Petitioner to add/change/modify/alter these pleadings and make further submissions as may be required at a future date; and

d) Pass such other order(s) as this Hon’ble Commission may deem fit and proper in the facts and circumstances of this case.”

Hearing dated 30.5.2025

3. Notice was issued to the parties to file the reply and rejoinder. During the course of the hearing, the learned counsel for the Petitioner submitted that the

Petitioner has complied with all the requirements specified in the Transmission Licence Regulations, 2020 and also the recommendation of CTUIL under Section 15(4) of the Electricity Act, 2003 has been placed on record.

4. Vide Record of Proceedings ("RoP") for the hearing dated 30.5.2025, CTUIL was directed to furnish the details of the inter-connecting upstream and downstream transmission systems, as well as the details of connectivity and GNA granted and/or applications received at Anantapur-II PS. After hearing the parties, the Commission reserved the matter for orders.

5. CTUIL, in compliance with the RoP dated 30.5.2025, vide affidavit dated 9.6.2025, has submitted as under:

i) Details of the inter-connecting upstream/downstream transmission system are as below:

Sl. No.	Particulars	Detail of the transmission system	STU / ISTS	Implementing Agency	Implementation mode (RTM / TBCB / Dedicated)	Commissioning Schedule / Status
1	Upstream Transmission System	NA	NA	NA	NA	NA
2	Downstream Transmission System	Ananthapuram-II PS is being integrated with Cuddapah and Davanagere PS through 765kV D/c lines. Cuddapah 765/400kV S/s is existing. Davanagere 765/400/220kV PS is being implemented under the scheme "Transmission Scheme for integration of Davanagere / Chitradurga REZ".	ISTS	M/s Bidar Transmission Limited (A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)	TBCB	09.02.2026

ii) The details of the connectivity/GNA granted and/or application received at Anantapur II PS as per the following table, with the relevant documents:

Sl. No.	Applicant name	Application no.	Type of applicant (generator/ bulk consumer/ distribution licensee etc.)	Quantum of connectivity/ GNA granted/GN ARE applied for (in MW)	Start date of Connectivity / GNA/GNA _{RE}	Conn BGs furnished
1	Renew Solar Power Pvt. Ltd.	2200000780	Generator	400	30.06.2027	Conn BG1- Rs.50 Lakhs. Conn BG2- Rs.3 Crores. Conn BG3- Rs. 8 Crores.
2	Green Infra wind Energy Pvt. Ltd.	2200000820	Generator	300	30.09.2028	Conn BG1- Rs.50 Lakhs. Conn BG2- Rs.3 Crores. Conn BG3- Rs. 6 Crores
3	Purvah Green Power Pvt. Ltd.	2200000872	Generator	349.8	01.04.2027	Conn BG1- Rs.50 Lakhs. Conn BG2- Rs.3 Crores. Conn BG3- Rs. 6.996 Crores
4	Ganeko Three Energy Pvt. Ltd	2200000869	Generator	300	31.12.2027	Conn BG1- Rs.50 Lakhs. Conn BG2- Rs.3 Crores. Conn BG3- Rs. 6 Crores
5	Purvah Green Power Pvt. Ltd.	2200000881	Generator	339.9	01.04.2027	Conn BG1- Rs.50 Lakhs. Conn BG2- Rs.3 Crores. Conn BG3- Rs. 6.798 Crores.
6	Orion Hybren Pvt. Ltd.	2200001000	Generator	300	30.06.2027 (Tentative)	Conn BG1- Rs.50 Lakhs. Conn BG2- Rs.3 Crores. Conn BG3- Rs. 6 Crores
7	Acme Cleantech Solutions Pvt.* Ltd.	2200001003	Generator	500	31.03.2027 (Tentative)	Conn BG1- Rs.50 Lakhs. Conn BG2- Rs.6 Crores. Conn BG3-

						Rs. 10 Crores.
8	Hexa Climate Solutions Pvt. Ltd*.	2200001043	Generator	200	30.06.2028 (Tentative)	Conn BG1- Rs.50 Lakhs. Conn BG3- Rs.4 Crores.
9	JSW Neo Energy Ltd*	2200001074	Generator	500	31.03.2027 (Tentative)	Conn BG1- Rs.50 Lakhs. Conn BG2- Rs.6 Crores. Conn BG3- Rs. 10 Crores.
10	Serentica Renewables India Pvt. Ltd.*	2200001077	Generator	300	31.03.2027 (Tentative)	Conn BG1- Rs.50 Lakhs. Conn BG2- Rs.3 Crores. Conn BG3- Rs. 6 Crores
			Total	3489.7		

**Note: Applicant granted connectivity with the transmission system “Transmission System for Evacuation for Integration of Anantapur-II REZ Phase-I”. Further, the bays at ISTS end are being implemented under the subject transmission scheme “Transmission System for Evacuation for Integration of Anantapur-II REZ Phase-II.”*

6. No reply has been filed by the Respondents despite notice.

7. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, PFC Consulting Limited (hereinafter referred to as “PFCCL”) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. CG-DL-E-13092024-257122 dated 12.9.2024 as the Bid Process Coordinator (hereinafter referred to as “BPC”) for the purpose of selection of bidder as the Transmission Service Provider (hereinafter referred to as “TSP”) to establish the Inter-State transmission system for the “Transmission System for Integration of Anantapur-II REZ-Phase-I (for 4.5 GW)” on a Build, Own, Operate and Transfer basis.

8. PFCCCL, in its capacity as the BPC, initiated the bid process on 15.10.2024 and completed the same on 31.3.2025 in accordance with the Guidelines. Resonia Limited was selected as the successful bidder, having quoted the lowest transmission charges of Rs. 4,486.42 million per annum in order to provide the transmission services to the beneficiaries of the transmission system.

9. The RfP was issued on 15.10.2024. At the RfP (Technical and Financial) stage, three bidders, namely, (i) Power Grid Corporation of India Limited; (ii) Resonia Limited (earlier known as Sterlite Grid 32 Limited); and (iii) Adani Energy Solutions Limited submitted their offers. The RfP (Technical) bids of the bidders were opened by the Bid Opening Committee in the Central Electricity Authority on 31.1.2025 in the presence of a representative of the bidders. Based on the recommendation of the Bid Evaluation Committee (hereinafter referred to as "BEC"), the RfP (Financial) Bids-Initial Price Offer of the bidders were opened on 12.2.2025. The Lowest Initial Price Offer discovered (Best Deal) at the MSTC portal was Rs. 5,467.90 million per annum. The details of the quoted transmission charges by the bidders are given below:

Sr. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. Million Per Annum)	Rank
1.	Power Grid Corporation of India Limited	5,467.90	L1
2.	Resonia Limited (Earlier known as Sterlite Grid 32 Limited)	6,897.70	L2
3.	Adani Energy Solutions Limited	7,029.20	L3

10. As per Clause 3.5.1 of the RfP document, Initial Offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders

holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

11. The e-reverse was conducted on the MSTC portal on 13.2.2025 and was concluded on the next day i.e., 14.2.2025. The following transmission charges, as quoted by each bidder, emerged:

Sr. No.	Name of the Bidder	Transmission Charges from the Initial Offer (in Rs. Million Per Annum)	Transmission Charges from the Final Offer (in Rs. Million Per Annum)	Rank
1.	Resonia Limited (Earlier known as Sterlite Grid 32 Limited)	6,897.70	4,486.42	L1
2.	Power Grid Corporation of India Limited	5,467.90	4,497.67	L2
3.	Adani Energy Solutions Limited	7,029.20	7,029.20 (Did not participate in e-RA)	L3

12. As per the Bid Evaluation Report dated 17.2.2025, Resonia Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 4,486.42 million per annum. BEC, vide its certificate dated 17.2.2025, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.

13. Consequent to its selection as the lowest bidder, a Letter of Intent (hereinafter referred to as "LoI") was issued to Resonia Limited by the BPC on 19.2.2025, which

was accepted by Resonia Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (hereinafter referred to as “CTUIL”);
- (b) Execute Share Purchase Agreement and Transmission Service Agreement;
- (c) Acquire, for the Acquisition Price, a 100% equity share of Anantapur II REZ Transmission Limited from PFCCCL along with all its related assets and liabilities;
- (d) Make an application to this Commission for the adoption of transmission charges, as required under Section 63 of the Act; and
- (e) Apply to this Commission for the grant of a transmission licence;

14. Resonia Limited has furnished the Contract Performance Guarantee (hereinafter referred to as “CPG”) in favour of the Nodal Agency, i.e., CTUIL, for Rs. 128.75 crores on 28.3.2025 and has acquired a hundred per cent equity holding in Anantapur II REZ Transmission Limited on 31.3.2025. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 31.3.2025.

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act 2013. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

16. Section 15 (1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10 (1) of the Transmission Licence Regulations provided that in case the licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the Project developer has been certified to have been made in accordance with the Guidelines for competitive bidding.

17. Regulation 5 of the Transmission Licence Regulations, 2024 provides for the procedure for granting of a transmission licence as under:

“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through email on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission

on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause(12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

18. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration by the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations, 2024. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL, and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Anantapur II REZ Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

19. The Petitioner made the Application as per Form-I and paid a fee of Rs. One lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the Respondent/beneficiaries. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, are Rs. 4,486.42 million per annum. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

29. The Petitioner has published the notices on its website in Form-II in English and in the Vernacular language. The Petitioner has published the notices in The New Indian Express (English); Davanagere daily (Karnataka) on 11.4.2025 and in Andhra Jyothi (Telugu) on 12.4.2025. In response, no objection has been received from the general public to the notices.

21. The Petitioner has served a copy of the Application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 11.4.2025, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 11.4.2025 are extracted as under:

“This has reference to petition filed by M/s Anantapur II REZ Transmission Limited for grant of Transmission License for subject transmission scheme against the application/petition filed to CERC. In this regard, following is submitted:

1. M/s Anantapur II REZ Transmission Limited has filed application / petition under Section 14 & 15 of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 for grant of transmission license to establish Transmission Scheme “Transmission System for Integration of Anantapur-II REZ - Phase-I (for 4.5 GW)” on Build, Own, Operate and Transfer (BOOT) basis as ISTS. The detailed scope of the scheme is enclosed at Annexure-I.

2. In reference to the Transmission Scheme “Transmission System for Integration of Anantapur-II REZ - Phase-I (for 4.5 GW)” following is submitted:

i) Govt, of India has set a target of 500 GW generation capacity from non-fossil fuel resources by 2030. In this direction, MNRE has identified addition of 181.5 GW RE Potential in the States of Andhra Pradesh, Telangana, Karnataka, Rajasthan, Madhya Pradesh and Tamil Nadu (Offshore). Out of the identified 181.5 GW Potential, 86 GW RE Potential is identified in the State of Andhra Pradesh, Telangana, Karnataka and Tamil Nadu (Offshore) in Southern Region. Out of the identified (86 GW) RE Potential in Southern Region, 51 GW has been identified in the State of Andhra Pradesh (Ananthapur- 20 GW, Kurnool - 23 GW & Kadapa - 8 GW).

ii) *Transmission System for integration of Ananthapuram-II REZ was evolved for potential REZ in Ananthapuram area in two phases. The “Transmission System for Integration of Ananthapuram-II REZ-Phase-I (for 4.5 GW)” shall facilitate immediate integration & evacuation of power from RE generation projects for about 4.5 GW of RE potential in Ananthapuram area out of the identified total potential of 20 GW in Ananthapuram, Andhra Pradesh.*

iii) *Presently, Connectivity of about 3759 MW (2759 MW at 220kV level and 1000 MW at 400kV level) has been granted / agreed for grant at Ananthapuram-II PS with Phase- I Tr. system. In addition to the above, connectivity of about 3747 MW (2847 MW at 220 kV level and 900 MW at 400kV level) has already been received at Ananthapuram-II PS. In view of above, for grant of connectivity to above applications, additional system strengthening scheme beyond Ananthapuram-II PS is required. Accordingly, Transmission System for Integration of Ananthapuram-II REZ - Phase-II was identified and presently under bidding.*

iv) *The scheme was discussed and agreed in the 32nd CMETS CMETS-SR held on 28.06.2024. respectively. Extracts of the minutes of 32nd CMETS-SR are enclosed at Annexure-II.*

v) *The scheme was also discussed in the 52nd SRPC meeting held on 03.08.2024. Extracts of the minutes of 52nd SRPC meeting is enclosed at Annexure-III.*

vi) *The National Committee on Transmission in its 22nd meeting held on 23.08.2024 has approved the implementation of the subject transmission scheme through TBCB route and has identified the PFC Consulting Limited as BPC for bidding of the subject transmission scheme. Extracts of the minutes of 22nd NCT meeting is enclosed at Annexure-IV.*

vii) *MoP vide Gazette notification dated 12.09.2024 has notified the transmission scheme for implementation through TBCB route (copy enclosed at Annexure-V).”*

3. *M/s Resoina Limited is the successful bidder and has acquired M/s Anantapur II REZ Transmission Limited on 31.03.2025 after execution of requisite Share Purchase Agreement. The Commissioning schedule of the scheme is 24 months from the date of transfer of SPV (31.03.2027).*

4. *In line with Section 15(4) of the Electricity Act, 2003, based on details furnished by M/s Anantapur II REZ Transmission Limited, CTU recommends grant of transmission license to M/s Anantapur II REZ Transmission Limited for executing the transmission scheme as mentioned in Para-1 above.”*

22. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the

BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of the SPVs, by 28.2.2025. Though Lol was issued on 19.2.2025, BPC, vide its letter dated 31.3.2025 in terms of Clause 2.15.2 of RfP, extended the date up to 31.3.2025 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for Rs. 128.75 crores on 28.3.2025 and acquired a hundred per cent equity-holding in the applicant company on 31.3.2025 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Resonia Limited, acquired the SPV on 31.3.2025. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 7.4.2025.

23. We note that the instant "Transmission System for Evacuation for Integration of Anantapur-II REZ- Phase-I (for 4.5 GW)" with SCOD of 31.03.2027 includes establishment of Ananthapuram-II PS and its interconnection with the Cuddapah PS (existing) and Davanagere PS (with SCOD of 09.02.2026) through 765kV D/c transmission lines. Further, CTUIL has already granted connectivity to RE generator at Ananthapuram-II PS for about 3500 MW with start date of connectivity of the RE generators as 31.03.2027 and onwards. Hence, there is no apparent mismatch amongst upstream and downstream elements of the instant transmission scheme at the planning stage.

24. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of the aforesaid transmission licence. The objections or suggestions, if any, may be filed by any person before the Commission on or before 11.7.2025.

25. The Petitioner has undertaken to implement the Project in accordance with the provisions of the TS), the applicable provisions of the Electricity Act, 2003, and the Transmission Licence Regulations, as framed and notified by the Commission.

26. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components, and systems of the Project shall be in accordance

with Indian Standards and Codes issued by the Bureau of India Standards. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4, and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

27. The Petition shall be listed for the hearing on **15.7.2025**.

**Sd/-
(Ravinder Singh Dhillon)
Member**

**sd/-
(Ramesh Babu V.)
Member**